

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of March, 2018

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
6.3.2018 Tuesday At 10.30 A.M. Miscellaneous Petitions	1	I.A.No.11/2018 in Petition No. 237/MP/2017	SEL	Interlocutory application seeking extension of timeline for implementation of the order dated 5.1.2016 in Petition No. 420/MP/2014, till the disposal of the present Petition being Petition No. 237/MP/2017.
	2.	I.A.No.12/2018 in Petition No.105/MP/201 7	HPPC	Interlocutory application for direction to call for details regarding the certification of quantum of coal allocated to Haryana under FSA dated 26.3.2013 by CIL; b) Direct Ms GMR to produce documents/ records of the details of bids/allocations carried under the Shakti scheme.
	3.	23/MP/2018	NRSSXXIX	Petition under Section 79(1)(c), Section 18 and Section 17(3) of the Electricity Act, 2003 and invoking all other enabling powers of the Central Electricity Regulatory Commission permitting the amendment of the Transmission License dated 14.11.2014 granted to the NRSS XXIX Transmission Limited for establishing Transmission System for Northern Region System Strengthening Scheme NRSS-XXIX(<i>On admission</i>)
	4.	182/MP/2017	PGCIL	Revision in tariff under Section 79 (1) (c) of the Electricity Act, 2003 read with Regulations 92 & 94 of the Central Electricity Regulatory Commission (conduct of Business) Regulations, 1999 in the matter of Transmission Tariff of 500 MVA, 400/220 kV ICT II at Moga (COD: 1.3.2014) under Augmentation of transformation capacity in Northern Region-Part A in Northern Region for tariff block 2009-14.(<i>On admission</i>)
	5.	183/MP/2017	PGCIL	Petition for revision in tariff under Section 79 (1) (c) of the Electricity Act, 2003 read with Regulations 92 & 94 of the Central Electricity Regulatory Commission (conduct of Business) Regulations, 1999 in the matter of Transmission Tariff of 500 MVA, 400/220 kV ICT at Moga (COD: 1.7.2013) under Augmentation of transformation capacity in Northern Region-Part A in Northern Region for tariff block 2009-14. . (<i>On admission</i>)
	6.	187/MP/2017	EP(MP)L	Petition for relinquishment of 750 MW of Long term Access out of the 1200 MW granted under the Bulk Power transmission Agreement dated 7.1.2009 under regulation 18 read with Regulation 32 of the CERC (Grant of Connectivity, Long term Access and Medium term Open Access in inter-State Transmission and related matters) Regulations,2009(<i>On admission</i>)
	7.	166/TDL/2017	AEPL	Petition for grant of trading licence to Aalishan Energy Private Limited.
	8.	146/MP/2017	PGCIL	Petition for one time reimbursement of carrying cost for replacement of porcelain insulators with polymer Insulators of the Assets covered under Petition No 305/2010 in respect of Northern Region.
	9.	153/MP/2017	DVC	Petition under section 79(1)(d) of the Electricity Act 2003 and CERC (Open Access in inter-State Transmission) Regulation,2008 for approval of Open Access charges for transmission and wheeling of power using Transmission and Distribution network of Damodar Valley Corporation
	10.	129/MP/2017	SEL	Petition seeking surrender of 146 MW (135 MW in WR and 11 MW in SR) out of the total LTA quantum of 546 MW granted under the Bulk Power Transmission Agreement dated 24.02.2010 read with Annexure-I as modified vide amendments dated 02.01.2012 and 17.10.2012.

	11.	12/SM/2017 with I.A. No.54/2017	Suo-Moto	Operationalization of LTA of Long Term Transmission Customers (LTCs) as per regulations 8 (5) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 (Interlocutory application by the Respondent, Central Transmission Utility for recall of the Order dated 19.7.2017 and for Quashing of the Show Cause Notice issued under section 142 of Electricity Act, 2003).
	12.	261/MP/2017	NTPC	Petition under Section 79 (1) (c) & (f) of the Electricity Act, 2003 read with the provisions of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 to set aside the bill dated 06.11.2017 of the Central Transmission Utility (PGCIL) towards LTA Charges for the Kudgi Transmission System.
7.3.2018 Wednesday At 10.30 A.M. Transmission Petitions	1.	66/MP/2018	NTPC	Petition seeking Commission's permission to allow interchange of power for testing including full load testing and trial run operation of Unit-I of Lara STPS (2X800 MW), beyond the period of six months from the date of its first synchronization, i.e., beyond 08.03.2018.
	1(a)	247/TT/2017	PGCIL	Petition for determination of transmission tariff from DOCO to 31.03.2019 for Asset-I: 1X500MVA, 765/400kV Transformer as spare ICT at Agra Sub-station, Asset-II: 1X500MVA, 765/400kV Transformer as spare ICT at Fatehpur Sub-station, Asset-III: 765/400 KV,500MVA, single phase Auto Transformer as spare ICT at Jhatikra S/S and Asset-IV: 765/400 KV, 333MVA, single phase Auto Transformer as spare ICT at Bhiwani S/S under "Spare Transformer for 765/400KV ICTs in NR"
	2.	220/TT/2017	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31-03-2019 for Transmission Asset "a) Both circuits of one LILO D/C portion of Simhadri-Vijayawada 400kV Line at Vemagiri-I (AP) shall be LILOed at Vemagiri-II (PG) (D/C Portion and multi-circuit Portion) alongwith associated bays at Vemagiri-II (PG) b) Both circuits of Second LILO D/C portion of Simhadri-Vijayawada 400kV Line at Vemagiri-I (AP) shall be looped in at Vemagiri-II (PG). There shall be NO LOOP OUT. The open section of 400kV D/C line from Vemagiri-I (AP) shall be used for termination of KV Kota Line alongwith associated bays at Vemagiri-II (PG). c) Shifting of 2 Nos. of 63 MVAR reactors from Gazuwaka to Vemagiri-II (PG) for utilization on Simhadri-II-Vemagiri-II(PG) 400kV D/C Line under "Removal of Constraints in 400kV Bays Extensions at 400kV Vemagiri S/S" in Southern Region.
	3.	8/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.03.2019 for Asset-1: Main SCADA EMS System of SLDC of Manipur (DOCO-09.11.2016), Asset-2: Main SCADA EMS System of SLDC of Mizoram (DOCO-10.04.2017), Asset-3: Main SCADA EMS System of SLDC of Arunachal Pradesh (Anticipated DOCO-15.11.2017) and Asset-4: Main SCADA EMS System of SLDC of Nagaland (Anticipated DOCO-30.11.2017) under project – "Expansion/ Upgradation of SCADA/ EMS System of SLDCs of North Eastern Region" for the period 2014-19 block.
	4.	1/TT/2018	PGCIL	Petition for Determination of transmission tariff for Asset-I: (i) 132kV/S/C (on D/C Tower) Pasighat–Roing Transmission Line alongwith associated bays at Pasighat and Roing S/s, (ii) 3x5 MVA (132/33kV), 1-ph, ICT-I alongwith associated bays at Roing, (iii) 4x5 MVA (132/33kV), 1-ph, ICT-II alongwith associated bays at Roing, (iv) 4x6.67 MVAR, 1-Ph, 132kV Bus Reactor along with associated bay at Roing, Asset-II: (i) 132kV S/C (on D/C Tower) Roing–Tezu Transmission Line alongwith associated bays at Roing and Tezu S/S, (ii) 4x6.67 MVAR, 1-Ph, 132kV Bus Reactor

			along with associated bay at Tezu from DOCO to 31.03.2019 under the transmission system associated with "Transmission system associated with Pallatana GBPP and Bongaigaon TPS".
5.	3/TT/2018	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.03.2019 "Bunching of Tirunelveli – Edamon section of the Tirunelveli – Muvathapuza (Cochin) 400kV quad D/c line initially(and temporarily) at 220kV with existing Tirunelveli – Edamon 400kV twin D/c line (400KV line charged at 220Kv) under Transmission System associated with Kudamkulam Atomic Power Project" in Southern Region..
6.	4/TT/2018	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2019 for Asst1: 2 no. 400 kV Line bays at Samba S/s and 2 no. 400 kV line bays at Lalandhar S/s and Asset 2: 2 No. 400 kV line bays at Samba S/s 2 No. 50 MVAR line Reactor at Samba S/s under Northern Region System Strengthening Scheme XXIX (NRSS XXIX) in Northern Region.
7.	5/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.03.2019 for 14 numbers OPGW links (1513.362 kms) (DOCO – 22.09.2015), 27 numbers OPGW links (1892.58 kms) (DOCO – 21.10.2016), 21 numbers OPGW links (2217.94 kms) (Ant. DOCO – 01.10.2017) under Central Sector, 10 numbers OPGW links (258.37 kms) (Ant. DOCO – 01.10.2017) under State Sector (MPPTCL) & 9 numbers OPGW links (1326.19 kms) (Ant. DOCO – 01.11.2017) under Central Sector under "Establishment of Fibre Optic Communication System under Master Communication Plan in Western Region" tariff block 2014-19 period.
8.	6/TT/2018	PGCIL	Approval under regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations '2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset : 400/220 kV New Wanpoh Substation: (+) 300 MVAR / (-) 200 MVAR SVC Under "Static VAR Compensators (SVCs) in Northern Region".
9.	7/TT/2018	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.03.2019 for Asset 1: LILO of Vindhyachal-Jabalpur 400 kV 2nd D/C line (Ckt3&4) along with associated bays and equipments at 400/220kV Rewa Pooling Station under Transmission System for Ultra Mega Solar Park (750 MW) in Rewa District, Madhya Pradesh in Western Region.
10.	11/TT/18	PGCIL	Determination of transmission tariff from DOCO to 31.03.2019 for Asset-1-SCADA/EMS systems for Main and backup SLDC of Chhattisgarh (CSPTCL), Asset-2-SCADA/EMS systems for Main and backup SLDC of Goa Electricity Department (GED), Asset-3-SCADA/EMS system upgradation of Main and backup SLDCs and Sub-LDCs of Gujarat (GETCO), Asset-4-SCADA/EMS system upgradation of Main and backup SLDCs and Sub-LDCs of Madhya Pradesh (MPPTCL), Asset-5- SCADA/EMS system upgradation of Main and backup SLDCs of Daman and Diu (DDED) and Asset-6- SCADA/EMS system upgradation of Main and backup SLDCs and Sub-LDCs of Dadar and Nagar Haveli (DNHED) under "Expansion/ Upgradation of SCADA/EMS system at SLDC of Western Region" for the period 2014-19 block.
11.	150/TT/2017	KSEBL	Determination of transmission tariff in respect of Kerala portion of 220 kV Inter State transmission lines owned by KSEBL connecting Kerala to other States - (1) Kaniyampetta-Kadakola 220 kV SC line DOCO 1976 (2)Mooziyar - Theni 220 KV SC line - DOCO 24.02.1968 (3)Idukki - Udumalpet 220 kV SC line - DOCO 1988-as per the Central Electricity Regulatory Commission's order dated 12.05.2017 in Petition No.07/SM/2017 for inclusion in

				PoC charges in accordance with CERC (Terms and Conditions of Tariff) Regulations, 2014.
	12.	85/TT/2017	PGCIL	Determination of transmission tariff for 1 x 1500 MVA, 765/400 kV ICT at Vindhyachal Pooling Station alongwith associated bays under Transmission System associated with Vindhyachal – V (500 MW) Project of NTPC (Part A) in Western Region for tariff block 2014-19 period under Regulation 86 of Central Electricity Regulatory Commission (conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
	13.	44/TT/2017	PGCIL	Determination of transmission tariff from anticipated DOCOs to 31.3.2019 for Assets (09 nos) under Eastern Region Strengthening Scheme-V in Eastern Region.
	14.	175/TT/2017	DTL	Petition for determination of transmission tariff for 400 kV D/C Mandaula-Bawana and 400 kV D/C Bambauli- Ballabgarh from 1.4.2014 to 31.3.2019.
	15.	155/TT/2017	OPTCL	Approval of Tariff for inclusion of transmission Assets in Computation of Point of Connection (PoC) Charges and Losses as per Commission's order dated 12.05.2017 in Petition No. 07/SM/2017 for inclusion in PoC charges in accordance with Central Electricity Regulatory Commission (Sharing of Inter-state Transmission Charges and Losses) Regulations, 2010 and amendments made thereto.
After the Board Corum: 1.Member (AKS) 2.Member(ASB) 3.Member(MKI)	16.	15/RP/2017	NHPC	Petition for review of order dated 29.12.2016 in Petition No. 156/TT/2015.
	17.	47/RP/2017	RVPNL	Petition for review of order dated 18.10.2017 in Petition No. 26/TT/2017. (On admission)
Coram 2.Member(ASB) 3.Member(MKI)	18.	65/RP/2016	GBHPPL	Petition for review of order dated 23.2.2016 in Petition No. 18/TT/2015
	19.	66/RP/2016	GBHPPL	Petition for review of order dated 17.2.2016 in Petition No. 528/TT/2014.
	20.	18/RP/2017	GBHPPL	Petition for review of order dated 16.11.2012 in Petition No. 92/TT/2011.
	21.	19/RP/2017	GBHPPL	Petition for review of order dated 16.11.2012 in Petition No. 94/TT/2011.
9.3.2018 Friday At 10.30 A.M. Miscellaneous Petitions	1.	38/MP/2018	NTPC	Petition for extension of cutoff date of Mauda Super Thermal PowerStation, Stage-I (2X500MW) from 31.3.2017 to 31.3.2019. <i>.(On admission)</i>
	2.	27/MP/2018 Alongwith I.A.No.8/2018	KWDPL	Petition under Section 79 (1) (f) read with Section 79 (1) (b) of the Electricity Act, 2003 in relation to the disputes arising out of the Power Purchase Agreement dated 3.8.2016 between Petitioner herein i.e. Krishna Wind farms Developers Private Limited and Solar Energy Corporation of India Limited. <i>.(On admission)</i>
	3.	20/TD/2018	NHPC	Petition for grant of an Inter-State Trading License to NHPC Limited
	4.	29/MP/2017	JSPL	Petition under Section 79 (1)(c) read Section 79(1)(k) of the Electricity Act, 2003 and the CERC (Open Access in Inter-State Transmission) Regulations 2008 for seeking appropriate directions upon State Load Dispatch Centre, Odisha for grant of open access in a collective transaction .
	5.	24/MP/2014	APL	Petition under Section 79 of the Electricity Act, 2003 to evolve a mechanism/adjust tariff on account of subsequent events rendering petitioners power plant commercially unviable due to unprecedented, unforeseeable and uncontrollable events including enactment of new coal pricing regulation by Indonesian Government and depreciation of Indian Rupee via-a-

				vis US Dollar and levy MAT as per amendment of Section 115 JB of Income Tax Act, 1961.
	6.	122/MP/2017 Alongwith I.A.No.96/2017	EPGL	Petition for Relinquishment of 250 MW of Long Term Access Agreement dated 04.12.2011 under Regulation 18 read with Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-state Transmission System and related matters) Regulation, 2009, of the identified transmission system by the Essar Power Gujarat Limited (4x660-Phase-II) Thermal Power Plant at District Jamnagar in the State of Gujarat.
	7.	18/SM/2015	Suo-Moto	Suo-motu petition in the matter of declaration of commercial operation of Units 20 to 50 of Mundra Ultra Mega Power project developed by Coastal Gujarat Power Limited
	8.	93/MP/2017	KSEBL	Petition seeking clarification on the claim of 'other charges' in the monthly energy bills and claim of Annual Fixed Cost over and above that approved by CERC.
	9.		ADHPL	Representation by AD Hydro Power Limited pursuant to the directions of Hon'ble High Court of Himachal Pradesh in WP No. 6883/2014 vide order dated 14.12.2017.
	10.	I.A.45/2017 in Petition No. 312/MP/2015	MEL	Interlocutory application for direction to re-open the hearing ,permit the additional evidence to be taken on record and amend the prayer clause.
14.3.2018 Wednesday At 10.30 A.M. Miscellaneous Petition	1.	16/MP/2018	TWE(P)L	Petition for issuance of RECs updating of name and Re-registration of the Petitioner under the Renewable Energy Certificate Mechanism.
	2.	13/MP/2018	APTSL	Petition seeking relief on account of 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central and State levels, resulting in additional recurring and non-recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements. <i>(On admission)</i>
	3.	17/MP/2018	NVVNL	Petition under Section 79 (1) (f) read with section 79 (1) (a) and other applicable provisions of the Electricity Act,2003 for adjudication of disputes between the petitioner and the Respondents 1 to 3.
	4.	12/MP/2018	RSTCL	Petition for approval under Section 17(3) and 17 (4) of The Electricity Act, 2003, for creation and/or perfection of Security Interest by the Borrower/Petitioner No.1 in favour of IDBI Trusteeship Services Ltd, the Security Trustee/Petitioner No.2, acting on behalf of and for the benefit of
	5.	14/MP/2018	WTPL	Petition under Section 17, read with Section 79(1)(c) of the Electricity Act, 2003 for creation of security interest by Western Transco Power Limited in favour of SBICAP Trustee Company Limited, acting on behalf of IDFC Bank Limited IDFC Infrastructure Finance Limited, and seeking approval of substitution of lenders, namely, L&T Infra Debt Fund Limited, Indusind Bank Limited & India Infrastructure Finance Company Limited, with IDFC Bank Limited and IDFC Infrastructure Finance Limited
	6.	119/MP/2017	RSTEL	Petition under Section 79 of the Electricity Act, 2003 and the Power Purchase Agreement dated 8.1.2011 (PPA) entered between NTPC VidutVyapar Nigam Limited and Rajasthan Sun Technique Energy Private Limited and extension of Schedule Commissioning date.
	7.	145/MP/2013	DNHPDCL	Petition for adjudication of disputes arising out of Power Purchase Agreement (Supplemental) entered between the Petitioner and Respondent . <i>(Received by way of remand)</i>
	8.	181/MP/2017 alongwith I.A.No.51/2017	PGCIL	Petition for Signing of Long Term Access Agreement and Grant of Regulatory Approval for execution of the Transmission System associated with Shongtong Karcham HEP
After the Board Corum:	9.	3/RP/2018	HSPPL	Petition for review of order dated 26.9.2017 in Petition No. 32/MP/2017 <i>(On admission)</i>

1.Member (AKS) 2.Member(ASB) 3.Member(MKI)	10.	39/RP/2017	NLC	Petition for review of order dated 24.7.2017 in Petition No. 146/GT/2015
Corum: 1.Member (AKS) 2.Member(ASB)	11.	9/RP/2018 alongwith I.A.No.9/2018	AMPPGL	Petition for review of order dated 31.10.2017 in Petition No. 69/MP/2014 (On admission)
15.3.2018 Thursday at 10.30 A.M. Transmission Tariff Petitions	1.	40/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.03.2019 for Asset-1: 2 Nos 400 kV line Bays at Parli (POWERGRID) Switching Station (for Parli new(TBCB)-Parli(POWERGRID) 400kV D/C(Quad) line under TBCB) and Asset-2: 2 Nos 765 kV line Bays at Solapur (POWERGRID) Station (for Parli new(TBCB)-Solapur(POWERGRID) 765kV D/C line under TBCB route) under "POWERGRID works associated with Western Region Strengthening Scheme XV" for tariff block 2014-19 period.
	2.	37/TT/2018	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.03.2019 for Asset 1: 1 x 500 MVA, 400/220 kV ICT along with associated transformer bays & 220kV line bays at Itarsi substation under Western Region System Strengthening Scheme-XIV.
	3.	118/TT/2017	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for 400 kV D/C Kakrapar APP-Navsari T/L along with associated bays at Navsari GIS & 400 kV D/C Kakrapar APP-Vapi T/L along with associated bays at Vapi S/S.
	4.	133/TT/2017	PGCIL	Determination of transmission tariff from DOCO to 31.3.2019 for + /- 100 MVAR STATCOM at NP Kunta Pooling station under Transmission System for Ultra Mega Solar Park in Anandpur District, Andhra Pradesh- Part-A (Phase – I).
	5.	116/TT/2017	PGCIL	Determination of transmission tariff for Asset-I 400 kV Lucknow-Kanpur (new) D/C transmission line along with associated bays at both end under NRSS-XXXII in Northern Region.
	6.	113/TT/2017	PGCIL	Determination of (i) truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block For Asset I: 160 MVA Transformer (1st) and associated bays at Malda Sub-station, Asset II: 160 MVA Transformer (2nd) and associated bays at Malda Sub-station, Asset III: 1 No. 400 kV bay at Malda Sub-station, Asset IV: 160 MVA Transformer and associated bays at 220/132 kV Birpara Sub-station, Asset V: 160 MVA Transformer and associated bays at 220/132 kV Siliguri Sub-station under ERSS-IV project in Eastern Region.
	7.	149/TT/2017	PGCIL	Determination of truing up transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for Asset :Loop- out of 220 kV Jalandhar -Hamirpur line at Hamirpur (to be used as LILO of 1ST Ckt. of 220 kV Hamirpur-Jalandhar T/L)(DOCO:01.01.2014)under the strengthening scheme in Northern region.
	8.	115/TT/2017	PGCIL	Determination of (i) truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for Asset-I:- Combined assets of 1500 MVA 765/400/33 kV, ICT-I, ICT-II, ICT-III & ICT-IV along with associated bays at Jhatikara 765/400 kV New S/s(DOCO:-1.10.2012) along with 9 other asset, for Central part of Northern Grid Part-II for the 2009-14 tariff period.
	9.	134/TT/2017	PGCIL	Approval of truing up transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block.
	10.	107/TT/2017	PGCIL	Determination of (i) Truing up Transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block For combined assets Asset-1: 400 kV D/C Parbati Pooling Point

				Amritsar line alongwith associates bays and Asset-2 : 80 MVAR bus reactor at Parbati Pooling Point along with associated bays under transmission system associated with PARBATI-III-HEP in Northern Region. And Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and Regulation-6 of CERC (Terms and Conditions of Tariff) Regulations, 2009 and CERC (Terms and Conditions of Tariff) Regulations 2014 for determination of (i) Final and Truing up Transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block Asset-3 : LILO of 2nd ckt of Parbati-II-Koldam T/L at Pooling station and LILO at Parbati-III (Portion c-d), Asset-4 : LILO of 2nd ckt of Parbati-II-Koldam T/L at Pooling Station along with associated bays and LILO of Parbati-III (Portion e-f) under transmission system associatedwith PARBATI-III-HEP in Northern Region.
	11.	108/TT/2017	PGCIL	Determination of i) Trued up Fees and Charges for 2009-14 block ii) Fees and Charges for the period 2014-19 block. For Asset-I: 1099.803 Kms of Fibre optic Communication System in lieu of existing Microwave. (DOCO: 01.04.2012), Asset II: 1628.966 Kms of Fibre optic Communication System in lieu of existing Microwave. (DOCO: 01.01.2013), Asset III: 493.064 Kms of Fibre optic Communication System in lieu of existing Microwave etc.
	12.	245/TT/2017	PGCIL	Approval under Regulation- 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for approval of Transmission Tariff from DOCO i.e. 01.12.2015 to 31.03.2019 for Gooty-Madhugiri 400kV D/C line and 2x500MVA transformers alongwith downstream bays at Madhugiri Substation upon bifurcation of capital cost and hence transmission tariff as per directive of Commission vide Order dated 18.07.2017 in Petition 54/RP/2016 Under "Transmission system associated with System strengthening - XIII" in SR.
	13.	9/TT/2018	PGCIL	Approval under Regulation-86 of CERC (Conduct of Business) Regulations 1999 and Regulation-6 of CERC (Terms and Conditions of Tariff) Regulations, 2009 and CERC (Terms and Conditions of Tariff) Regulations 2014 for truing up of transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for the assets of "Transmission System of Vindhyachal -IV & RIHAND - III {1000MW} Generation Project covered in CERC order dated 04.09.2014 in petition no. 86/TT/2012; covered in CERC order dated 18.03.2016 in petition no. 113/TT/2013; covered in CERC order dated 17.07.2015 in Petition no. 295/TT/2013 and covered in CERC order dated 31.12.2015 in Petition no. 192/TT/2014.
After the Board Corum : AKS (M) ASB(M) MKI(M)	14.	40/RP/2017 in Petition No. 235/TT/2016.	PGCIL	Petition for review and modification of order dated 19.9.2017 in Petition No. 235/TT/2016.
20.3.2018 Tuesday at 10.30 A.M. Transmission Tariff Petitions	1.	205/TT/2017	PGCIL	Determination of transmission tariff form COD to 31.3.2019 for Asset-I: Pole-II of the ±800 kV, 3000 MW Champa and Kurukshetra HVDC terminals along with associated bays under "WR-NR HVDC Interconnector for IPP Projects in Chhattisgarh" in Northern Region and Western Region under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
	2.	259/TT/2017	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for 400/220 kV 1X500 MVA ICT-III at Satna along with

			associated ICT bays and 2 Nos. 220kV line bays at Satna SS under "Western Region Strengthening Scheme-XVI" for tariff block 2014-19 period.
3.	206/TT/2017	PGCIL	Determination of transmission tariff from COD to 31.3.2019 for Rapp-Kota 400 kV /D/C line (part of Rapp-Jaipur South) 400 kV D/C line with one ckt. LILO at Kota) along with associated bay at Kota (Ant. COD 31.8.2017) under transmission system associated with Rapp 7 & 8 Part A.
4.	249/TT/2017	PGCIL	Approval of determination of transmission tariff from anticipated DOCOs to 31.03.2019 for Asset-I: Extension of 400/220 kV Sikar Substation with 1X500 MVA, 400/220/33 kV auto transformer along with associated bays along with 2 nos. 220 kV line bays and Asset-II: Extension of 400/220 kV Manpuri Substation with 1X500 MVA, 400/220/33 kV auto Transformer and associated bays along with 2 nos. 220 kV line bays under "Augmentation of transformation capacity at Mainpuri and Sikar" in Northern Region.
5.	230/TT/2016	PGCIL	Determination of transmission tariff for 765 kV D/C SrikakulamAngul Transmission line under "Common System associated with East Coast Energy Private Limited and NCC Power Projects Limited LTOA generation projects in Srikakulam Area-Part -A" in Southern Region and Eastern Region.
6.	250/TT/2017	PGCIL	Approval of transmission tariff from COD to 31.3.2019 of 765 kV line bays at Jabalpur Pooling Station for 765 kV D/C Gadarwara STPS (NTPC)-Jabalpur Pooling Station transmission line under "Powergrid works associated with Part-A of transmission system for Gadarwara STPS of NTPC" in Western Region for 2014-19 tariff period under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014
7.	125/TT/2017	PGCIL	Determination of transmission tariff from DOCO to 31.03.2019 for 400 kV D/C (Quad) Lara STPS-I Champa Pooling Station Line along with associated bays at Champa Pooling Station under transmission system associated with Lara STPS - I (2x800 MW) Generation Project of NTPC in Western Region for tariff block 2014-19 period
8.	176/TT/2017	PGCIL	Determination of Transmission Tariff from anticipated DOCO to 31-03-2019 for ASSET-I: 01x125MVAr 400kV Bus Reactor-3 along with associated bays and equipment at Vijayawada Substation, 01x500MVA 400/220/33 kV ICT-3 along with associated bays and equipment each at Hyderabad (Ghanapur) and Vijayawada Substation etc under System strengthening-XX in Southern Region.
9.	156/TT/2017	PGCIL	Determination of transmission tariff from anticipated DOCO to 31.03.2019 for Asset-I:2 Nos of 400kV GIS line bays at Nizamabad (PG) for the termination of Nizamabad-Yeddumailaram (Shankarpalli) 400kV D/C line and Asset-II: 2 Nos. of 400kV GIS line bays at Maheshwaram (PG) for termination of Maheshwaram(PG) Mehboob Nagar 400kV D/C Transmission line under "Provision of Line bays for the Scheme Connectivity lines for Maheshwaram (Hyderabad) 765/400 kV Pooling Station in Southern Region
10.	157/TT/2017	PGCIL	Determination of Transmission Tariff from anticipated DOCO to 31-03-2019 for Transmission Asset (a) LILO of Hyderabad - Kurnool 400kV S/C line at Maheshwaram Pooling Station along with associated bays and (b) Establishment of 765/400kV GIS Pooling Station at Hyderabad (Maheshwaram) with 2X1500MVA 765/400kV Transformers and 2nos 240 MVAR 765kV alongwith

				associated bays at Maheshwaram pooling stations under Sub-station Works associated with Hyderabad (Maheshwaram) Pooling Station.
	11.	123/TT/2017	PGCIL	Determination of transmission tariff from DOCO to 31.03.2019 for Asset : LILO of one ckt of 400 kV D/C Teesta III - Kishanganj line (LILO-I) at Rangpo and associated bays at Rangpo Sub-station under Sikkim Generation Projects- Part-B in Eastern Region
	12.	148/TT/2017	PGCIL	Determination of transmission tariff from DOCOs to 31.03.2019 for Asset I: LILO of Agra-Bharatpur 220 kV S/c Line at Agra (POWERGRID) S/s alongwith line bays and 1X315 MVA 400/220 kV ICT (Shifted from Ballabgarh S/s) alongwith ICT bays at Agra (POWERGRID) Substation, Asset II: LILO of 400 kV Amritsar-Hamirpur Line at Jalandhar (One circuit of Parbati Pooling station-Amritsar Line) along with bays, Asset-III: 01X 315 MVA, 400/220 kV ICT along with associated bays at Kaithal sub-station (Spare ICT from Ballabgarh), Asset-IV: 02 nos 220 kV bays at Kaithal S/s, Asset-V: 02 nos. of 220 kV Line bays at Bhinmal S/S under Northern Region system Strengthening Scheme XXXIV in Northern Region
	13.	196/TT/2017	PGCIL	Approval for LILO of both circuits of Mundra UMPP- Limbdi 400 kV D/C line (triple snowbird) at Bachau S/S alongwith extension of 400 kV Bachau S/S -DOCO 1.10.2017 (ant.) under Transmission system Strengthening associated with Mundra UMPP (Part-A) for tariff block 2014-19 in Western Region.
	14.	212/TT/2017	PGCIL	Revision of Fees and Charges for the period 2014-19 block considering accelerated depreciation of SCADA/EMS systems of SLDCs for Unified Load Despatch& Communication Scheme (POWERGRID portion i.e. Communication system portion and SLDC system retained by the petitioner after formation of POSOCO) in Western Region.
	15.	218/TT/2017	PGCIL	Revision of Fees and Charges for the period 2014-19 block considering accelerated depreciation of SCADA/EMS systems of SLDCs for Unified Load Despatch& Communication Scheme (POWERGRID portion i.e. Communication system portion and SLDC system retained by the petitioner after formation of POSOCO) in Northern Region
	16.	231/TT/2016	PGCIL	Determination of transmission tariff from for 2 Nos. 765 kV Line bays along with 2x240 MVAR Switchable Line reactors each at Srikakulam&Angul for termination of both circuit of 765 kV D/C Srikakulam-Angul Transmission line, 2x1500 MVA 765/400 kV ICT's and 1x330 MVAR 765 kV Bus Reactor at Srikakulam under "Common System associated with East Coast Energy private limited and NCC power projects limited LTOA generation projects in Srikakulam Area -part-C" in Southern Region and Eastern region for the 2014-19 .
22.3.2018 Thursday at 10.30 A.M. Miscellaneous Petitions	1.	19/MP/2018	TSPFPL	Petition in relation to disputes having arisen under the Power Purchase Agreement(PPA) dated 11.4.2016 between the parties (<i>On admission</i>) .
	2.	252/MP/2017	GBHPPL	Petition under Section 79 (1) (f) of the Electricity Act,2003 for adjudication of dispute between the Generator and the Transmission Licensee.
	3.	11/MP/2017	GMRCEL	Petition under Section 79(1)(c) of the Electricity Act, 2003, read with the CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 and the Detailed Procedure for grant of LTA, seeking deferment of operationalization of Long Term Access of 430 MW in Northern Region as per the BPTA dated 31.03.2010 and Petition under Section 79(1)(c) of the Electricity Act, 2003, read with the CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State

				Transmission and related matters) Regulations, 2009 and the Detailed Procedure for grant of LTA, seeking relinquishment of Long Term Access of 386 MW in Western Region out of the total quantum of 816 MW as per the BPTA dated 31.03.2010(I.A. for interim relief)
	4.	255/MP/2017	AP&NRL	Petition under Section 79 (1) (b) and 79 (1) (f) of the Electricity Act,2003 read with Article 10 of the PPA seeking compensation on account of events pertaining to "Change in Law".
	5.	18/MP/2018	AGEL	Petition under Section 79 (1) (c) and (f) and other applicable provision of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in the inter-State transmission and related matters) Regulations, 2009 against the action of the respondent in threatening to cancel the open access and encashment of bank guarantee.
	6.	267/MP/2017	TNGDCL	Petition with regard to difficulties faced in implementation of the Detailed Operating Procedure for taking units under Reserve Shutdown and Mechanism for Compensation for degradation of Heat Rate, Auxiliary Energy Consumption and Secondary Fuel Consumption.
	7.	170/MP/2016	KSKMPL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 for adjudication of claims towards compensation arising out of 'Change In Law' and consequential reliefs as per provisions of the PPA dated 27.11.2013 between the Petitioner and Respondents.
	8.	171/MP/2016	KSKMPL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 for adjudication of claims towards compensation arising out of Change In Law and consequential reliefs as per provisions of the PPA dated 26.02.2014 between the Petitioner and Respondents.
	9.	179/MP/2016	KSKMPCL	Petition Under section79 (1) (f) of the Electricity Act,2003 for adjudication of disputes arising under the PPA dated 26.2.2014.
	10.	39/AT/2018	ERSSXXI	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the ERSS XXI Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
	11.	42/TL/2018	ERSS XXI	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to ERSS XXI Transmission Limited
23.3.2018 Friday At 10.30 A.M. Miscellaneous Petitions	1.	77/MP/2016	CGPL	Petition under Article 13 of the Power Purchase Agreement dated 22.4.2007 4read with clause 4.7 of the competitive Bidding Guidelines and Section 79 of the Electricity Act, 2003
	2.	133/MP/2016	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the Power Purchase Agreement dated 07.08.2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating Period
	3.	98/MP/2017	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 14 (3) (ii) and Regulation 8 (3) (ii) of the CERC (Terms and Condition of Tariff) Regulations 2014 for approval of Expenditure on installation of various Emission control systems as detailed in this Petition for compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015 mandating compliance with revised environmental norms for thermal power stations.
	4.	244/MP/2016 With I.A.No.86/2017	NTPC	Petition for measurement of GCV of Coal received at the plant site of NTPC Power Stations.
	5.	139/MP/2017	MPL	Petition under Section 79 of the Electricity Act 2003 read with Regulation 54 and 55 of the CERC (Terms and Conditions of Tariff) Regulations 2014 seeking Appropriate Relief due to

				Extreme Practical Difficulty faced by the Petitioner in implementing Regulation 30 (6) of the said Regulation and Directions issued by the Commission in its Order dated 25.01.2016 and For Consequential Directions.
	6.	220/MP/2016	WBSEDCL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking adjudication of dispute between West Bengal State Electricity Distribution Company Limited and NTPC Ltd. and Damodar Valley Corporation relating to over invoicing and recovery of Rs. 1192.67 Crores.
	7.	311/MP/2015	TPDDL	Petition praying for appropriate directions restraining the Respondent from recovering the Energy Charge Rate strictly in terms of the Tariff Regulations framed by the Commission
	8.	64/MP/2016 with I.A.Nos.84 &85/2017	BRPL&BYPL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 30 (7) of CERC (Terms and Conditions of Tariff), Regulations, 2014 seeking adjudication of dispute between petitioners i.e. BSES Rajdhani Power Limited and BSES Yamuna Power Limited with NTPC Limited.
26.3.2017 Monday At 10.30 A.M.	1.	Public Hearing	10.30 A.M.	Public Hearing on draft Order for levelised Generic Tariff for RE Technologies for Second Year of Control Period (2018-19) based on Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2017.
27.3.2018 Tuesday at 10.30 A.M. Transmission tariff Petitions Petitions Listed on 27.3.2018 have been adjourned. Next date will be informed subsequently .	1.	248/MP/2016	KTL	Petition for setting aside the letter dated 5.12.2016 issued by Bangalore Electricity Supply Company Limited (BESCOM).
	2.	261/MP/2017	NTPC	Petition under Section 79 (1) (c) & (f) of the Electricity Act, 2003 read with the provisions of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 to set aside the bill dated 06.11.2017 of the Central Transmission Utility (PGCIL) towards LTA Charges for the Kudgi Transmission System.
	3.	-	ADHPL	Representation by AD Hydro Power Limited pursuant to the directions of Hon'ble High Court of Himachal Pradesh in WP No. 6883/2014 vide order dated 14.12.2017.
	4.	249/GT/2016	TUL	Petition for determination of tariff of 1200 MW Teesta III Hydro Electric Project.
	5.	45/TT/2017	PGCIL	Determination of transmission tariff for 2 assets under System strengthening in Southern Region for import of power from Eastern Region for the 2014-19 tariff period.
	6.	58/TT/2017	PGCIL	Determination of transmission tariff for 13 assets under System Strengthening –XXIII in Southern Region for the 2014-19 tariff period.
	7.	24/TT/2018	KPTCL	Approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 for Transmission Tariff for the period from 01.04.2014 to 31.03.2015 for Transmission Lines connecting between Karnataka and other Neighbouring States (Natural Inter State Transmission Lines) pertaining to Karnataka Power Transmission Corporation Limited, namely, 220 kV S/C Line from Ambewadi - Ponda (Karnataka - Goa) 220 kV S/C Line from Ambewadi - Xyldom (Karnataka - Goa) 220 kV S/C Line from Sedam - Tandur (Karnataka - Telangana) 220 kV S/C Line from Allipura - Ragalapadu (Karnataka - Andhra Pradesh) 220 kV S/C Line from Yerandanahalli - Hosur (Karnataka - Tamilnadu) 220 kV S/C Line from Kadakola - Kaniyampet (Karnataka - Kerala) 110 kV S/C Line from Konaje - Manjeshwar (Karnataka - Kerala)
	8.	25/TT/2018	OPTCL	Petition for approval of Tariff for inclusion of Transmission Assets in Computation of Point of Connection (PoC) Charges and Losses as per Commission's order dated 12.05.2017 in Petition No. 07/SM/2017 for inclusion in PoC charges in accordance with Central Electricity Regulatory Commission (Sharing of Inter-state Transmission Charges and Losses) Regulations, 2010 and amendments made thereto.

9.	244/TT/2017	HPPTCL	Determination of tariff for the year 2016-17 to 2018-19 control Period for 33/220 kV,80/100 MVA GIS Sub-station at Phojal along with 220 kV D/C LILO transmission Line. (Petition to be listed along with Petition No.209/MP/2017)
10.	49/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.03.2019 for Asset I: 400kV Transmission Line for Swapping of Kahalgaon # 1 bay with Sasaram # 1 bay at Biharsharif Sub-station; Asset II: 400KV Transmission Line for Swapping of Purnea(1&2) Bays with Sasaram bays(3&4) at Biharsharif Sub-station and Asset III: Split Bus arrangement with tie line Breaker for 400KV Biharsharif Sub-station under Split Bus arrangement for various substations in Eastern Region.
11.	53/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-I: 06 Nos of Link under central sector (562.873) Asset-II: 07 Nos of OPGW links (664.53 Km) and Asset-III: 07 Nos links under Central Sector (1076.57 km) under central sector under the project Fibre Optic communication system in ER under Expansion of wide-band communication network in Eastern Region.
12.	58/TT/2018	PGCIL	Petition for approval under regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations' 2014 for determination of transmission tariff from DOCO to 31.03.2019 for Asset-I: 400Kv D/C (Quad) Kurukshetra-Jind TL alongwith associated bays under "Transmission System Strengthening in WR-NR Transmission Corridor for IPPs in Chhattisgarh".
13.	59/TT/2018	PGCIL	Petition for approval under regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations'2014 for determination of Transmission Tariff from anticipated DOCOs to 31.03.2019 for Asset-I: LILO of both Circuit of 400 kV D/C Rourkela-Raigrah (02 nd Line) alongwith 04 Nos of 400 kV Line bays at Jharsuguda (Sundargarh) Substation; Asset-II: Split Bus arrangement at 400 kV Bus at Jharsuguda (Sundargarh) Substation and Asset-III: 02 Nos of 400 kV Line bays for termination of OPGC (IB TPS) - Jharsuguda 400 kV D/C line (Under TCB) at Jharsuguda (Sundargarh) under work associated with common transmission system for Phase-II Generation project in Odisha under Eastern Region.
14.	61/TT/2018	PGCIL	Petition for approval under regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset-I: 2 nos. 400 kV Malerkotla Bays at 400/220 kV GIS Substation at Kurukshetra under "Provision of 400kV bays for lines under Northern Region System Strengthening Scheme-XXXI(Part-B)".
15.	60/TT/2018	PGCIL	Petition for approval under regulation-86 of CERC (Conduct of Business) Regulations'1999 and Regulation-6 of CERC (Terms and Conditions of Tariff) Regulations, 2009 and CERC (Terms and Conditions of Tariff) Regulations' 2014 for truing up transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block for Asset :- 400 kV D/C Kishenpur-Samba T/L alongwith bays at both ends, 400/220 kV , 315 MVA, ICT-I alongwith associated bays at Samba and 03 nos 220 kV Line bays (DOCO : 01.04.2013), under Northern Region Strengthening Scheme -XXII in Northern Region.
16.	63/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset 2 nos. of 400 kV bays at Purulia s/s under ERSS VII in ER.
17.	64/TT/2018	PGCIL	Petition for approval under regulation-86 of CERC (Conduct of Business) Regulations'1999 and Regulation-6 of CERC (Terms and Conditions of Tariff) Regulations, 2009 and CERC (Terms and Conditions of Tariff) Regulations' 2014 for truing up Transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block for transmission

				system associated with System Strengthening in NR for Sasan and Mundra UMPP in Northern Region consisting of Asset-I: 400 KV Agra-Sikar (D/C QUAD) Line with associated Bays at Agra (DOCO: 01.01.2014) ;Asset-II : 2 nos. 400 kV line bays for 400 kV D/C Agra-Sikar line including 2 nos. 50 MVAR Line Reactors under Bus Reactor operation mode at 400/220 kV Sikar Sub-station (DOCO: 01.08.2013).
	18.	82/TT/2018	PGCIL	Petition for determination of (i) truing up transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block For Asset-I:- LILO of 220 kV Tanakpur-Bareilly Transmission Line (Ckt-II) at Sitarganj along with associated bays (DOCO: 01.03.2009), Asset-II:- 220/132, 100 MVA ICT-I at Sitarganj along with associated bays (DOCO: 01.03.2009), Asset-III:- 220/132, 100 MVA ICT-II at Sitarganj along with associated bays (DOCO: 01.08.2009), Asset-IV:- 220/132, 100 MVA ICT-I at Pithoragarh along with associated bays (DOCO: 01.09.2010), Asset-V:- 220/132, 100 MVA ICT-II at Pithoragarh along with associated bays (DOCO: 01.12.2010), Asset-VI:- LILO of one circuit of Dhauliganga- Bareilly Transmission Line at Pithoragarh along with associated bays (DOCO: 01.08.2010) associated with ?System Strengthening Scheme in Uttaranchal? in Northern Region.

(T.D.Pant)
Dy.Chief (Legal)
23.3.2018